

HIGH COURT OF MADHYA PRADESH, JABALPUR

ORDER

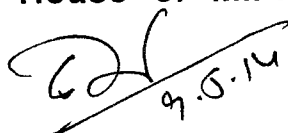
No. 643 /Confdl./2014
II-2-69/2011(Pt.-5)

Jabalpur, Dated 09th May, 2014

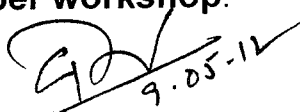
The Madhya Pradesh State Judicial Academy, Jabalpur, High Court of Madhya Pradesh (MPSJA) is going to organize two Regional Trainings / Workshops in the month of June, 2014 on closed Saturdays and Sundays, in pursuance of the Guidelines of the Government of India for release and utilization of Grant-in-aid recommended by 13th Finance Commission (FC-XIII).

In this connection 11th Regional Training Programme on **“Claim Cases under Motor Vehicles Act & Key Issues Relating to Appeals & Revisions”**, shall be organized on **28th & 29th June, 2014** at **Jabalpur** in which Judicial Officers from Higher Judicial Service will participate from the **District Chhindwara, Betul, Balaghat, Jabalpur, Seoni & Mandla** (36 officers in all), whose names are shown in the endorsement, as per the following conditions:-

1. Judicial Officers who will come from places other than the venue of Regional Programme / Workshop (headquarters) can attend the training programme/workshop by their official vehicle or private vehicle. Cost of fuel charges of these vehicles shall be reimbursed to them as per their entitlement. The participating Judicial Officers will get reimbursement of their T.A./D.A and fuel charges from their respective District Judges.
2. The Judicial Officers should not seek any adjustment unless it is a case of *vis-major*. District & Sessions Judges of the respective districts are authorized to deal with the letter of adjustment, if any, and exempt the said Judicial Officers looking to his/her exigency under intimation to MPSJA.
3. The Judicial Officers included in the training programme have to report for training on **28.06.2014 at 09:30 a.m.** at **M.P. State Judicial Academy, Jabalpur.**
4. During Programme, working lunch and tea twice in the day shall be served to all the participating Judicial Officers. Morning Tea, Breakfast and Dinner shall be served to those participating Judicial Officers who will come from places other than the venue.
5. Arrangement for lodging and boarding for Participating Judicial Officers has been made in the **Guest House of M.P. State Judicial Academy, Jabalpur.**


9.5.14

6. The accommodation for the participating Judicial Officers shall be available in the Guest House of the Academy only **from 03:00 PM onwards on the preceding day of commencement of training and up to 10:00 AM on the succeeding day of the last day of training.**
7. Participating Judicial Officers coming *via* train are requested to report on their arrival at the **Reception Counters set up near Main Exit Gate of Platform No. 1 & 4 of Main Railway Station Jabalpur.**
8. Arrangement for conveyance from Railway Station to the Academy shall be made by the MPSJA, Jabalpur. It may not be possible for the Academy to make arrangement for carriage of participant's luggage to the parked vehicle.
9. Participating Judicial Officers who are arriving a day prior to the commencement of the training programme, or at hours other than those mentioned above, or by a different mode of conveyance, may inform the Academy to **Shri Gyan Prakash Tekam, A.G. III on Telephone No. 0761-2628679 or to Shri Pramod Kushwaha, Care Taker on Mobile No. 09713717147 or to Shri Pramod Kumar Chaturvedi, A.G. II on Mobile No. 08878747939, at least a day in advance,** so that proper arrangement for reception may be made.
10. The Guest House of the Academy is located on second and third floor of the MPSJA building. At present the lift is not functional. The participants are, with prior intimation to the Academy, free to stay at the accommodation of their choice. In such case, the participants shall be entitled to T.A. & D.A as per rules. However, it would not be possible for the Academy to make arrangement for pick up and drop back to such place.
11. The participating Judicial Officers are directed to bring with them **Lap Top Computers, along with, peripherals and Software CDs,** provided by the High Court.
12. Officers of MPSJA, who will conduct the Regional Trainings/Workshops on non working Saturdays and Sundays shall be allowed to pay **honorarium of Rs. 1500/- per day.** This apart, Judicial Officers posted at Regional Headquarters, or from other places, whose services are utilized as **Resource Person** in this training programme/workshop shall be paid an **honorarium of Rs. 1000/- per workshop.**


9.05.12

13. Class III employees (not more than 2) of the District Headquarters whose services will be utilized during the training/workshop shall be paid an incentive of **Rs. 400/- each**.
14. The staff of MPSJA, whose services will be utilized during the training, shall be paid an incentive @ **Rs. 400/- per day to Class-III employees and Rs. 200/- per day to Class-IV employees**.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


09.05-14

(VED PRAKASH)
REGISTRAR GENERAL

Endt. No. 644 /Confdl./2014
II-2-69/2011 (Pt.-5)

Dated 09th May, 2014

Copy forwarded to:-

1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal for information.
- 2.
1. Shri Bhau Rao Patil, Special Judge SC/ST (P.A.) Act, Jabalpur.
2. Shri Rajeev Kumar Shrivastava(Jr), Special Judge SC/ST (P.A.) Act, Chhindwara.
3. Shri Prabhat Kumar Mishra, Special Judge SC/ST (P.A.) Act, Betul.
4. Shri Prakash Chandra Gupta (Sr.), Spl. Judge SC/ST (P.A.) Act, Mandla.
5. Shri Keshav Singh Tomar, Special Judge SC/ST (P.A.) Act, Seoni.
6. Shri Virendra Kumar Pandey, II A.D.J., Mandla.
7. Shri Virendra Pratap Singh, X A.D.J., Jabalpur.
8. Shri Yogesh Chandra Gupt, I A.D.J., Jabalpur.
9. Shri Pratap Kumar Tiwari, I A.D.J., Seoni.
10. Shri Ajay Prakash Mishr, II A.D.J., Jabalpur.
11. Shri Deepak Kumar Tripathi, III A.D.J., Chhindwara.
12. Shri Mahesh Kumar Sharma, VI A.D.J., Jabalpur.
13. Shri Shiv Charan Pandey, I A.D.J., Lakhnadon, District Seoni.
14. Shri Joseph Micheal Rao, AJ to I A.D.J., Chhindwara.
15. Shri Pranesh Kumar Pran, A.D.J., Sihora, District Jabalpur.
16. Smt. Mamta Jain, XII A.D.J., Jabalpur.
17. Shri Deepesh Kumar Tiwari, II A.D.J., Chhindwara.
18. Shri Suresh Kumar Aarse, VII A.D.J., Jabalpur.
19. Shri Kashif Nadeem (Khan), III A.D.J., Jabalpur.
20. Shri Sunil Kumar Jain (Sr.), IX A.D.J., Jabalpur.

21. Shri Sanjay Krishna Joshi, II A.D.J., Seoni.
22. Shri Rajeev Kumar Karmahe, I A.D.J., Mandla.
23. Shri Awadhesh Kumar Singh, XIX A.D.J., Jabalpur.
24. Shri Satish Chandra Rai, XV A.D.J., Jabalpur.
25. Shri Kisna Atulkar, A.D.J., Amarwara, District Chhindwara.
26. Shri Shriram Mandve, II A.D.J., Waraseoni, District Balaghat.
27. Shri Badri Prasad Markam, I A.D.J., Balaghat.
28. Shri Deorao Gujarkar, IV A.D.J., Chhindwara.
29. Shri Sheikh Salim, XVIII A.D.J., Jabalpur.
30. Shri Atul Kumar Khandelwal, I A.D.J., Chhindwara.
31. Shri Prashant Kumar Nigam, I A.D.J., Betul.
32. Shri Anjani Nandan Joshi, IV A.D.J., Jabalpur.
33. Ku. Suman Shrivastava, II A.D.J., Betul.
34. Shri Padmesh Shah, I A.D.J., Multai, District Betul.
35. Shri Rajeev K. Pal, A.S.J., Spl.Court No.8, under Elect.Act, 2003, Jabalpur.
36. Shri Ajay Kumar Singh, III A.D.J., Mandla.

With a direction to participate in the Regional Training Programme to be organize on 28th & 29th June, 2014 at Jabalpur.

3. District and Sessions Judge, **Chhindwara / Betul / Balaghat / Jabalpur / Seoni / Mandla** for information and necessary action.
4. Budgetary allocation of **Rs. 50,000/-** has been made to District & Sessions Judge **Jabalpur** to meet the expenses of Regional Training Programme to be held on **28th & 29th June, 2014 at Jabalpur.**
The D.J., Jabalpur has been provided with necessary budget to meet out all the expenses incurred in organizing this training programme vide Registry Memorandum No. C/1701, dated 28.04.2014.
5. The District and Sessions Judges are directed to withdraw the amount **partially** from the allocated fund, and after completion of Regional Programme further fund, limited to actual expenditure, may be withdrawn to avoid lapse of utilized fund withdrawn in advance to meet the expenditure of the concerned Regional Programme.
6. The District & Sessions Judges are **permitted** to adjust the amount in such a way that fund allocated in one category can be adjusted in those category where there is shortage of fund, without exceeding the actual allocated amount for a particular programme.
7. After completion of the programme, the District & Sessions Judges are also directed to send **details** of the amount expended out of the total amount allocated for organizing the Regional Programme,
9. The District and Sessions Judges are requested to send confirmation of receiving of this communication immediately, by fax.
10. The Member Secretary, MPSSA, Jabalpur for information.
11. The Director, MPSJA, Jabalpur, for information and necessary action.


(VED PRAKASH)
REGISTRAR GENERAL